

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH
NEW & EXCLO.A. No. 184 of 1991
Case No.

DATE OF DECISION 12.8.1991

Jairaj Kishorchandra Jani Petitioner

Mr. J.S. Yadva Advocate for the Petitioner(s)

Versus

Union of India & Ors Respondent

Mr. P.M. Raval Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh .. Member (A)

The Hon'ble Mr. R.C. Bhatt .. Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

M.J.

Jairaj Kishorchandra Jani,
Jani Falia,
Halvad. Navlakha Naka,
Tal. Halvad
Dist. Surendranagar.
(Advocate - Mr. J.S. Yadav)

.. Applicant

Versus

1. Union of India,
Through,
The Secretary,
Telecom Department
Sanchar Bhavan,
New Delhi.
2. Assistant Engineer (Group) (Phones),
Halvad.
3. Telecom Dist. Engineer (Surendranagar),
Surendranagar.
4. Chief General Manager,
Dept. of Telecommunication,
Ashram Road,
Ahmedabad-380 009.
(Advocate - Mr. P.M. Raval)

.. Respondents

O.A. No. 184 of 1991

O R A L - O R D E R

Dated : 12.8.1991

Per : Hon'ble Mr. M.M. Singh .. Member (A)

This Original Application filed by the applicant against enforcement of the efficiency bar under section 19 of the Administrative Tribunals Act, 1985, seeks relief of removing the bar w.e.f. 1.11.1987.

2. Learned counsel Mr. J.S. Yadav for the applicant makes a statement at the bar that he has received instruction from the applicant to the effect that the efficiency bar has since been removed by the administration and therefore, he does not want the application to be prosecuted and wants to withdraw the application. Therefore, learned counsel for the applicant submits that the

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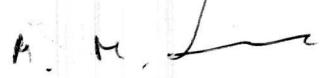
application may be allowed to be withdrawn.

3. Application finally disposed of as withdrawn.

No order as to costs.


(R C Bhatt)

Member(J)


(M M Singh)

Member(A)

*Motera